

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1866/1992

Date of decision: 29.07.1993

Shri M.L. Sehgal

...Petitioner

Versus

Union of India & Others

...Respondents

For the Petitioner

...Shri Sant Lal, Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice Chairman)

The learned counsel for the petitioner states that the petitioner may be permitted to withdraw this O.A. Permission accorded. The petition is dismissed as withdrawn.


(B.N. DHOUNDIYAL)
MEMBER (A)
29.07.1993


(S.K. DHAON)
VICE CHAIRMAN
29.07.1993

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